

1. Motion regarding suspension of certain rules of the Rules of Procedure And Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly)

The following motion moved by Sardar Balkar Singh, Parliamentary Affairs Minister was put to the vote of the house and carried-

"This House resolves that during the Special Sitting of Fourth Session of 16th Punjab Vidhan Sabha (Punjab Legislative Assembly) only that business shall be transacted for which the session is called and any other business including Questions, Calling Attention Notices and other business to be proposed by a Private Member shall not be brought before or transacted in the House during the session and all relevant rules on the subject in the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) do hereby stand suspended to that extent."

Sardar Partap Singh Bajwa, Leader of Opposition spoke for 01 minute during the discussion on the motion.

2. Motion under Rule 16

The following Motion moved by Sardar Balkar Singh, Parliamentary Affairs Minister was put to the vote of the House and carried:

"That the Vidhan Sabha (Assembly) at its rising this day shall stand adjourned sine-die."

3. Walk Out

Members of the Indian National Congress present in the House staged a walk out from the House raising anti-government slogans in protest for not being given time to speak.

4. Papers to be laid on the Table

The Parliamentary Affairs Minister laid papers on the Table of the House as mentioned at Sr.No. 1 to 9 shown under item no. III of today's list of Business.

5. Official Resolution

The following Resolution moved by Sardar Gurmeet Singh Khudian, Minister for Agriculture and Farmers Welfare was put to the vote of the House and carried unanimously:-

"Due to non-release of Rural Development Fee (R.D.F) for the last four seasons (KMS 2021-22, RMS 2022-23, KMS 2022-23 & RMS 2023-24) by

the Government of India, the rural development works of the State of Punjab are being adversely affected.

The Punjab Vidhan Sabha strongly condemns that despite the requisite amendments in the Punjab Rural Development Act, 1987, as directed by Government of India, being passed by this August House and consequent notification published in the official gazette by the present State Government on 18.07.2022, Government of India has not yet released the withheld amount of Rs. 3622.40 crores towards Rural Development fee @3% accumulated for the last four seasons on agricultural produce bought from the State of Punjab.

The State of Punjab has created huge market infrastructure unparalleled to any other State of India. The R.D.F. so collected is utilized solely for the welfare of farmers of the state and development of rural infrastructure including maintenance and creation of rural mandies and rural link roads for enabling easy access in transporting agricultural produce to the nearest mandies. Thus, due to non-release of Rural Development Fee by the Government of India, all the rural development activities in Punjab have come to a halt.

This House recommends to the State Government to approach the Central Government for the release of withheld Rural Development Fee amounting to Rs. 3622.40 crores immediately so as to continue with the uninterrupted developmental activities for the welfare of farmers and rural population of the State of Punjab."

While moving the Resolution Sardar Gurmeet Singh Khudian, Minister for Agriculture and Farmers Welfare spoke for 2 minutes.

The following members took part in the discussion on the Resolution and spoke for the time as mentioned against their names:-

1. Shri Gurmeet Singh Meet Hayer, Water Resources Minister 10 minutes
2. Dr Sukhwinder Kumar Sukhi, Shiromani Akali Dal 06 minutes
3. Sardar Jagroop Singh Gill, Aam Aadmi Party 09 minutes
4. Shri Barinder Kumar Goyal, Aam Aadmi Party 10 minutes
5. Sardar Gurpreet Singh Banawali, Aam Aadmi Party 07 minutes
6. Dr. Nachhatar Pal, Bahujan Samaj Party 02 minutes
7. Shri Jagdeep Kamboj Goldy, Aam Aadmi Party 04 minutes
8. Rana Inder Partap Singh, Independent Member 08 minutes

The Chief Minister by way of reply to the discussion on resolution spoke for 17 minutes.

6. **Legislative Business**

I. The Punjab Affiliated Colleges (Security of Service) Amendment Bill, 2023

The Higher Education Minister introduced The Punjab Affiliated Colleges (Security of Service) Amendment Bill, 2023 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clause 2 and 3 collectively, Sub-Clause (1) of Clause 1 and title were put to the vote of the House and carried.

The motion moved by the Higher Education Minister that "The Punjab Affiliated Colleges (Security of Service) Amendment Bill, 2023 be passed" was put to the vote of the House and carried.

II. The Punjab Police (Amendment) Bill, 2023

The Chief Minister introduced The Punjab Police (Amendment) Bill, 2023 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-clause (2) of clause 1, Clause 2, Sub-Clause (1) of Clause 1 and title were put to the vote of the House and carried.

The motion moved by the Chief Minister that "The Punjab Police (Amendment) Bill, 2023 be passed", was put to the vote of the House and carried.

III. The Sikh Gurdwaras (Amendment) Bill, 2023

The Chief Minister introduced The Sikh Gurdwaras (Amendment) Bill, 2023 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

The following members took part in the discussion on the Bill and spoke for the time as mentioned against their names:-

I.	Shri Budh Ram, Aam Aadmi Party	11 minutes
II.	Sardar Manpreet Singh Ayali, Shiromani Akali Dal	07 minutes
III.	Dr. Nachhatar Pal, Bahujan Samaj Party	05 minutes
IV.	Dr. Sukhwinder Kumar Sukhi, Shiromani Akali Dal	01 minutes
V.	Sardar Ajitpal Singh Kohli, Aam Aadmi Party	04 minutes
VI.	Sardar Kuldeep Singh Dhaliwal, NRI Affairs Minister	05 minutes

The Chief Minister, by way of reply, to discussion on the Bill, spoke for 28 minutes.

During clause-wise consideration of the Bill, Sub-Clause(2) of Clause 1, Clause 2, Sub-clause (1) of Clause 1 and title were put to the vote of the House and carried.

The Motion moved by the Chief Minister that "The Sikh Gurdwaras (Amendment) Bill, 2023 be passed, "was put to the vote of the House and carried.

IV. The Punjab Universities Laws (Amendment) Bill, 2023

The Higher Education Minister introduced The Punjab Universities Laws (Amendment) Bill, 2023 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried unanimously.

The Chief Minister took part in the discussion on the Bill and spoke for 17 minutes.

Dr. Sukhwinder Kumar Sukhi, Shiromani Akali Dal took part in the discussion and spoke for 02 minutes.

The Higher Education Minister, by way of reply, to the discussion on the Bill, spoke for 06 minutes.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 to 13 collectively, Sub-Clause (1) of Clause 1 and title were put to the vote of the House and carried unanimously.

The motion moved by the Higher Education Minister that " The Punjab Universities Laws (Amendment) Bill, 2023 be passed" was put to the vote of the House and carried unanimously.

7. Welcome Announcement by Hon'ble Speaker

The Hon'ble Speaker apprised the House regarding the presence of meritorious students in the House, who stood in the merit list and welcomed them on behalf of the entire House.

8. Announcement regarding National e-Vidhan Application by the Hon'ble Speaker

The Hon'ble Speaker made the following announcement:-

I would like to inform the House that according to the announcement made by the Hon'ble Chief Minister Sardar Bhagwant Singh Mann regarding making the work of Legislative Assembly paperless, a work order has been issued by the Department of Administrative Reforms to issue Apple Ipad Pro 12.9 inch to be given to Hon'ble Members and placed on the tables of every Member in the House. I believe that before the next session, these Ipads will also be provided to the Hon'ble Members and will be installed in the House as well, thereafter the exchange of all information related to the House will begin electronically through the National E-Vidhan Application and the papers to be laid on the table of the House will also be laid through electronic process only. With the implementation of this system, the cost of paper and its transportation will be saved, along with this, there will also be a great achievement in the field of environmental protection as well as a sheer transparency in the work of the House.

I would also like to state that a training has been organised by Punjab Vidhan Sabha Secretariat with the support of N.I.C, Punjab and Administrative Reforms Department, Punjab on 26th June, 2023 to update the Nodal Officers of all the departments of the State with the information regarding NEVA. In this, they will be informed about how to send the replies to the notices sent by the Sabha Secretariat.

Apart from this, it is the initiative of the Hon'ble Chief Minister that two days workshop has also been planned for all the Hon'ble MLAs in the month of July, in which the Hon'ble Legislators will be given complete information about the NEVA Project. The Hon'ble Chief Minister will be separately requested to give the date and time to inaugurate and address this workshop.

9. Motion regarding nomination of three Members of the State Advisory Board on Disability (Handicapped)

The following motion moved by Sardar Balkar Singh, Minister for Parliamentary Affairs was carried out unanimously:-

"Whereas, three Members of the State Advisory Board on Disability (Handicapped) are to be elected from amongst the members of the State Legislative Assembly, and;

Whereas the time left at the disposal of the House is extremely short and it is not possible to complete this entire election process at this time.

Now, therefore, this House authorizes the Speaker, Punjab Vidhan Sabha to nominate the three members of Punjab Vidhan Sabha to serve as members of the State Advisory Board on Disability (Handicapped), keeping in view the proportionate strength of various parties in the House."

The Hon'ble Deputy Speaker occupied the Chair of the House from 11.59 A.M. to 12.05 P.M.

The House then adjourned sine-die.

**CHANDIGARH
THE 20th JUNE, 2023**

**RAM LOK KHATANA
SECRETARY.**